

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

IB-992(ND)/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2018.**

**NAME OF THE COMPANY: M/s. Axis Elestricals Components Pvt. Ltd V/s.
M/s. Punj Lloyd Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Manish Shekhari, Advocate for the CD

ORDER

None is present on behalf of the Operational Creditor. However, Mr. Manish Sethi, Id. Counsel appearing on behalf of the Corporate Debtor has submitted that the claim of the Operational Creditor has been settled and full and final satisfaction. Correspondence in respect of the same has been placed on record. It appears that on account of satisfaction the total of the claim, none is present on behalf of the petitioner to confirm this fact.

In view of the letter placed on record by the Corporate Debtor, petition is being disposed off.

File be consigned to the record room.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**